NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 61/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M

Name of the Company	Jayanta Panja -Vs- Fort (Gloster Industries Ltd.	
Under Section	9 IBC		/Elfah.
	nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
	USA MIZAL gorwalla &6.)	Respondent	f. Nasim 13/2/18

2. Ornila chakrabolty Withing Berlia. Petitioner 11

13/2/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file reply affidavit. Leave is granted. Corporate debtor may file reply affidavit, if any, within 7 days by serving a copy on the operational creditor. Operational creditor is directed to file rejoinder, if any, within 7 days of the receipt of the reply affidavit, if any, by serving a copy on the corporate debtor.

List it on 21/03/2018 for admission.

(Jinan K.R.) Member (J)